

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014

ANOOP & ORS

Petitioner(s)

VERSUS

ADDL. COMM. SAHARANPUR DIV. & ORS

Respondent(s)

Date : 27/08/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Avnish Singh Yadav, Adv.  
Mr. Yash Pal Dhingra ,Adv.

For Respondent(s)

Ms. Minakshi Vij, Adv.  
Ms. Asha G. Nair, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The learned counsel for the petitioner is required to take fresh steps for effecting service on respondent Nos.1 to 5, 8, 10, 15, 18, 19, 21 and 25.

Four weeks' time is granted to the learned counsel for the served respondents for filing counter affidavit subject to service of the complete set of the pleadings on the learned counsel for the respondents.

The learned counsel for the petitioner to furnish the spare copies for effecting service on the unserved respondents. Spare copies, as is required by the Registry, be taken from the learned counsel for the petitioner.

List again on 21.11.2014.

(PANKAJ BHANDARI)  
Registrar